

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 2202
ANSWERED ON 13.12.2024

PENDING CLAIMS BEFORE RAILWAY CLAIMS TRIBUNAL

2202. SHRI SANJEEV ARORA:

Will the Minister of RAILWAYS be pleased to state:

- (a) the total number of pending cases before the Railway Claims Tribunal (RCT) as of the last financial year as compared to the last five years;
- (b) the average time taken to resolve a claim in RCT, both for compensation and for other types of claims in the past three years and the manner in which this timeline has evolved over the years; and
- (c) the percentage of claims that are resolved within the stipulated time frame and the factors contributing to delays in processing and resolution?

ANSWER

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (c): During the last five years, the number of pending cases in RCT has reduced substantially. Comparative figures of the pending cases for the last financial year and preceding five financial years in all benches (23 benches) of Railway Claims Tribunal put together, are as under:-

FY 2018-19: 31277

FY 2019-20: 24488

FY 2020-21: 26185

....2/-

FY 2021-22: 25192

FY 2022-23: 22555

FY 2023-24: 19218

FY 2024-25 (as on 31.10.2024): 15473

Currently, the pendency of cases has come down by more than half, as compared to pendency in FY 2018-19. Furthermore, the pendency has reduced to almost one third as compared to FY 2013-14 when it was 44756.

Railway Claims Tribunal (RCT) is a quasi-judicial body. The time taken to resolve claim cases depends on number of factors such as rejoinders by Applicant's Counsel, Respondent/Applicant evidences, arguments etc.
